CENTRAL ADMINISTRATIVE TRIBUNAL CUTTACK BENCH, CUTTACK,

ORDER SHEET

COURT NO.: 1 07/12/2018

O.A./260/488/2018 H C DAS

-V/S-DEFENCE

ITEM NO:7

FOR APPLICANTS(S) Adv.: Mr. S.K. Ojha

FOR RESPONDENTS(S) Adv.: Mr. M.R. Mohanty

Notes of The Registry	Order of The Tribunal	
	Heard Ld. Counsel for both sides.	
	Ld. Counsel for the applicant submitted that the representation dated 09.04.2018 (Annexure-A/2) has been submitted by the applicant to claim similar incentive has been paid to the scientists, as the applicant and other scientists are doing the similar work.	
	Ld. Counsel for the Respondents submitted that as this matter is involved as a policy decision, therefore, no action has been taken.	
	In view of the above submissions, the O.A. is disposed of at this stage with a direction to Respondent No.2/competent authority to consider the representation dated 09.04.2018 (Annexure-A/2) in accordance with rules and dispose of the same by passing a speaking and reasoned order copy of which shall be communicated to the applicant within four months from the date of receipt of certified copy of this order.	

It is made clear that we have not expressed any opinion on the merit of this case while passing this order.

The O.A. is disposed of at the admission stage. No costs.

Copy of this order along with paper books be sent to Respondent No.2 within one week by speed post at the cost of the applicant for which Ld. Counsel for the applicant has agreed to deposit the postal requisites by 10.12.2018.

Free copy of this order be given to Ld. Counsel for both sides.

(SWARUP KUMAR M MEMBER (J)	•	(GOKUL CHANDRA PATI) MEMBER (A)
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